

**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

IA 33/2018 in C.P. (I.B) No. 5/7/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 24.01.2018**

Name of the Company: Ramchandra B Chaudhary RP
V/s.
Steel Konnect (India) Pvt. Ltd.

Section of the Companies Act: Section 33 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1. Vishal Dave and
Nipun Singhvi

Advocate

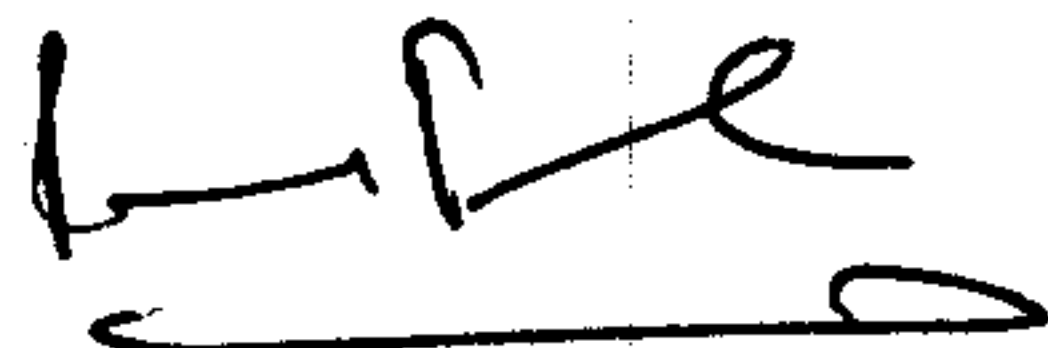
Applicant



2. PRITHU PARIMAL

ADV.

RESPONDENT



(Representative
on behalf
of corporate
debtor)

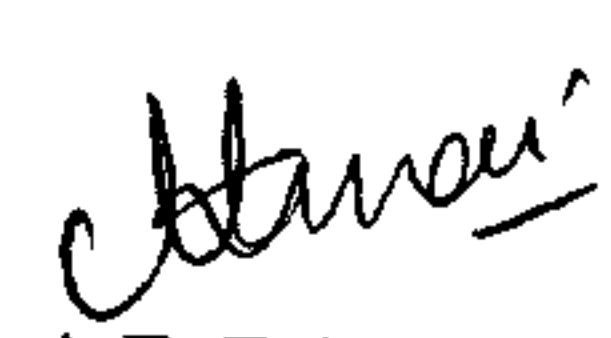
ORDER

Learned Advocate Mr. Nipun Singhvi with Learned Advocate Mr. Vishal Dave present for Applicant. Learned Senior Advocate Mr. Navin Pahwa with Learned Advocate Mr. Prithu Parimal present for Respondents in IA 33/2018.

Applicant is directed to serve of copy of application and informing the date of hearing on representative of Corporate Debtor and shall file proof of service.

Representative of Corporate Debtor shall file their reply, if any, within one week serving a copy in advance to other side.

List the matter on 05.02.2018.


**MANORAMA KUMARI
MEMBER JUDICIAL**

Dated this the 24th day of January, 2018.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**